

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-507

CA-(CAA)-62/230-232/ND/2024(1st Motion)

IN THE MATTER OF:

Zfirst Technologies Private Limited and Oxyzo Financial Services Limited with Ziel Financial Technologies Private Limited**Applicant**

SECTION

U/s 230-232

Order delivered on 05.06.2024

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Ms. Namitha Mathews, Ms. Poorva Pant, Mr. Pulkit Malhotra, Advs.

For the Respondent :

ORDER

This is the 1st Motion Petition filed under Section 230-232 of the Companies Act, 2013. Heard the submissions made by the Ld. Counsel on behalf of the Petitioner. Ld. Counsel sought time to file requisite affidavit in terms of Section 230(2) of the Companies Act regarding pendency of any investigation etc. and for that purpose sought time. Time prayed for is granted. List the matter on **24.07.2024**.

**Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)**

**Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)**